

[*Translation*]

MR. SPEAKER : Do not behave like a child.

(*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOWDHARY
The Prime Minister in his penchant for rash driving has killed the National Bird. It is an offence. I want to know whether any case has been registered. (*Interruptions*)

MR. SPEAKER : There is no point. Accidents do happen. There is no point.

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY :
He bounced the security...(*Interruptions*)

[*Translation*]

MR. SPEAKER : Saifuddinji, at least, sometimes you should become serious. Nothing goes on record.

(*Interruptions*)

MR. SPEAKER : You are a sensible person. Accidents do take place. Please talk seriously.

(*Interruptions*)

[*English*]

DR. DATTA SAMANT : In the Maharashtra State Road Transport bus accident, many people have been killed...(*Interruptions*)

[*Translation*]

MR. SPEAKER : It is the look out of the State Government. I cannot do it.

(*Interruptions*)

[*English*]

SHRI SHANTARAM NAIK (Panaji) :
I would like to know from the Home Minister whether Mr. Morarji Desai is going to accept the award in violation of Article 18 (2) of the Constitution...(*Interruptions*)

SHRI ASUTOSH LAW (Dumdum) :
The Chief Minister has shown disrespect to the National Flag. It should be examined. (*Interruptions*)

MR. SPEAKER : I have already said that it should be raised in the West Bengal Assembly.

12.02 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Explanatory Statement giving reasons for immediate legislation by the Bharat Petroleum Corporation Ltd. (Determination of Conditions of Service of Employees) Ordinance, 1988

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988.

[Placed in Library. See No. LT-6402/88]

Notifications under Central Excises and Salt Act, 1944 and Income Tax (Amendment) Rules, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) G.S.R. 568 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt guar gum from the whole of basic excise duty leviable thereon.

- (ii) G.S.R. 569 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to continue the full exemption from

- excise duty on bolts, nuts and screws made of iron and steel, copper and aluminium, if used in the manufacture of specified power driven pumps primarily designed for handling water.
- (iii) G.S.R. 570 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to wholly exempt excise duty on tyre-beed-wire-rings falling within Chapter 73 of the Schedule to the Central Excise Tariff Act, 1985, if such are intended to be used in the manufacture of tyres for cycles and cycle rickshaws.
- (iv) G.S.R. 571 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum superseding Notification No. 89/88-Central Excise, dated the 1st March, 1988 so as to specify the heading and sub-heading Nos. against the description of goods specified in Column (3) of the Table annexed to the Notification and to prescribe the rates of basic excise duty leviable thereon.
- (v) G.S.R. 572 (E) to 585 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to specify the relevant headings and sub-headings against the description of goods.
- (vi) G.S.R. 586 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to amend certain notifications relating to ferrous and non-ferrous metals so as to specify the relevant headings and sub-headings in appropriate places.
- (vii) G.S.R. 587 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking certain amendments to Notification Nos. 68/88-CE dated the 10th February, 1986 and 160/86-CE dated the 1st March, 1986.
- (viii) G.S.R. 588 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to prescribe the effective rates of excise duty on audio and video tapes and cassettes, both blank and recorded.
- (ix) G.S.R. 589 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum exempting certain specified excisable goods from the levy of special duty of excise under the Finance Act, 1988.
- (x) G.S.R. 590 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt goods produced or manufactured in a Free Trade Zone or 100 per cent Export Oriented Undertakings from levy of special duty of excise under the Finance Act 1988.
- (xi) G.S.R. 591 (E) published in Gazette of India dated 13th May, 1988 together with an explanatory memorandum seeking to provide for grant of rebate of special excise duty on excisable goods exported outside India subject to certain conditions.
- (xii) G.S.R. 592 (E) published in Gazette of India dated 13th May, 1988 together with an explanatory memorandum seeking to provide

- for credit of special excise duty leviable under Finance Act, 1988. on inputs when used in the manufacture of final products under the MODVAT Scheme.
- (xiii) G.S.R. 593 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for movement of excisable goods under rule 191 B of Central Excise Rules without payment of special duty of excise leviable under the Finance Act, 1988.
- (xiv) G.S.R. 594 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for set-off of special excise duty leviable under the Finance Act, 1988 on excisable goods used in the manufacture of certain other excisable goods.
- (xv) G.S.R. 595 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to amend the Notification No. 69/88-CE dated the 1st March, 1988 as a consequential change.
- (xvi) G.S.R. 596 (E) published in Gazette of India dated 13th May, 1988 together with an explanatory memorandum rescinding Notification Nos. 8/88-CE and 9/88-CE dated the 1st March, 1988.
- (xvii) G.S.R. 597 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to amend Notification No. 133/68-CE, dated the 22nd June, 1968 as a consequence to the change in classification of Diesel Oil effected through the Finance Act, 1988.
- (xviii) G.S.R. 598 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to create a separate entry prescribing an effective rate of Rs. 2255 per K.L. for Naptha without any end use conditions.
- (xix) G.S.R. 599 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum rescinding the Notification Nos. 24/88-CE, 27/88-CE, 62/88 EC dated the 1st March, 1988 and 153/88-CE, dated the 27th April, 1988.
- (xx) G.S.R. 702 (E) published in Gazette of India dated the 15th June, 1988 together with an explanatory memorandum seeking to include the processing of cotton fabrics with the aid of zero-zero machine without a stenter attachment as an exempted process of calandring.
- (xxi) G.S.R. 729 (E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum seeking to exempt unwrought zinc manufactured out the duty paid zinc dross, since ash or residues thereof from payment of excise duty.
- (xxii) G.S.R. 751 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to extend the validity of Notification No. 463/86-CE, dated the 9th December, 1986 upto 30th September, 1988.

[Placed in Library. See No. LT-6403/88]

2. A copy of Income-tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 690 (E) in Gazette of India dated

the 12th July, 1988 under section 296 of the Income-tax Act, 1962.

[Placed in Library. See No. LT-6404/88]

Notification under Navy Act, 1957
Statement showing reasons for delay in laying them on the Table

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—

(i) S.R.O. 33 published in Gazette of India dated the 5th March, 1988 declaring service in Andaman and Nicobar Islands as active service under the Navy Act, 1957.

[Placed in Library. See No. LT-6405/88]

(ii) The Naval ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1988 published in Notification No. S.R.O. 147 in Gazette of India dated the 18th June, 1988.

[Placed in Library. See No. LT-6406/88]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) above.

[Placed in Library. See No. LT-6405/88]

Notifications under Administrative Tribunals Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : On behalf of Shri P. Chidambaram I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :

(i) The Madhya Pradesh Administrative Tribunal (Procedure) Amendment Rules, 1988 published in

Notification No. G.S.R. 754 (E) in Gazette of India dated the 29th June, 1988.

(ii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1988 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 29th June, 1988.

(iii) The Tamil Nadu Administrative Tribunal (Procedure) Rules, 1988 published in Notification No. G.S.R. 756 (E) in Gazette of India dated the 29th June, 1988.

[Placed in Library. See No. LT-6407/88].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 11th August, 1988"

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th August, 1988, agreed without any amendment to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 28th July, 1988."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct